

(2014) 01 SC CK 0100

In the Supreme Court Of India

Case No : W.P.(Crl.) No. 120 of 2012 and W.P.(C) Nos. 463, 515 of 2012 and 283 of 2013

Manohar Lal Sharma

APPELLANT

Vs

The Principal Secretary and Others

RESPONDENT

Date of Decision : 16-01-2014

Acts Referred:

Citation : 2014 (4) SCALE 616

Hon'ble Judges : R.M. Lodha, J;Madan B. Lokur, J;Kurian Joseph, J

Bench : Full Bench

Final Decision : Dismissed

Judgement

1. The arguments of the learned Attorney General, learned senior counsel and learned counsel for the parties, concerned States, applicants in I.A. No. 6 of 2014 and Criminal Miscellaneous Petition No. 4731 of 2013, Sponge Iron Manufacturers Association and Independent Power Producers Association of India as regards legality and validity of allocation of coal blocks are concluded. Judgment reserved.

2. The parties, Union of India, concerned States and the above applicants may file their very brief written submissions within one week.

3. For consideration of the status reports submitted by the Central Bureau of Investigation, the matters may be listed on February 10, 2014 at 2 P.M.

Criminal Miscellaneous Petition No. 1290 of 2014 in Writ Petition (Criminal) No. 120 of 2012

4. Heard.

5. Permission is granted to Central Bureau of Investigation to forward the proposal as proposed in the application for issuance of 'Letters Rogatory' (Letter of Request) as per the prescribed procedure to the Ministry of Home Affairs for getting requisite concurrence.

6. Criminal Miscellaneous Petition stands disposed of accordingly.

Interlocutory Application No. 7 of 2014 in Interlocutory Application No. 5 of 2013 in Writ Petition (Civil) No. 463 of 2012

7. Heard.

8. Central Bureau of Investigation and Directorate of Enforcement may share information with each other in respect of the matters having bearing on investigation of money laundering and foreign exchange and ensure that the investigation is not hampered in any manner whatsoever.

9. Enforcement Directorate may file its status report on February 8, 2014. Interlocutory Application No. 7 of 2014 in Interlocutory Application No. 5 of 2013, stands disposed of.